

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1395
ANSWERED ON:08.03.2002
COMPULSORY ROLLING SETTLEMENT
UMMAREDDY VENKATESWARLU

Will the Minister of FINANCE be pleased to state:

- (a) whether SEBI has stipulated that all stock markets exchanges make daily disclosures on the stock-wise deliverable position under compulsory rolling settlement;
- (b) if so, whether some stock exchanges have not fulfilled this stipulation;
- (c) if so, the reasons therefor; and
- (d) the other steps taken by SEBI to ensure that all malpractices are curtailed in the stock exchanges?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

- (a): SEBI has intimated that it has stipulated vide its circular dated January 30, 2002 that the exchanges would disclose scrip wise deliverable positions grossed across clients for that day's trading session. The major stock exchanges viz., BSE, NSE and DSE have informed that they have been disclosing the scrip wise deliverable positions across clients at the end of trading session on a daily basis.
- (b) and (c): Information about other stock exchanges is being obtained.
- (d): The steps taken by SEBI to curtail malpractices on the stock exchanges, inter-alia, include implementation of rolling settlement, introduction of margin system based on value-at-risk basis, financial and accounting disclosures through consolidated financial statements, related party transactions and segment reporting, establishment of dedicated surveillance cells in stock exchanges, risk containment measures in the form of elaborate margining system and further strengthening of insider trading regulations.